

[Mr. Deputy-Speaker]

Motion. The Motion says: "the situation arising out of the arrests and convictions....", and I wanted to know what that situation was. These arrests have been taking place for some time, and convictions also are taking place; they are being ordered. But now the question is whether it is a matter of such urgent public importance that the House should take notice of it just now.

It has been repeated from this Chair many a time that the urgency should be such as cannot brook any delay; Members should feel that they are perturbed and disturbed over a particular matter and they are not in a mood to discuss any other matter unless this is taken up first of all. If such an urgency arises, the House has to suspend its business and take up that matter before everything else. But I feel that no such urgency is there so far as this is concerned.

The Movers have also made it clear that they want that this should be discussed as early as possible. There is already a Resolution regarding the Proclamation issued by the President on the Order Paper, which will come up in due course of time. Our normal course is that we should proceed with the business that we have got. An adjournment motion is intended to disturb and suspend all that business, and unless that is taken up first, no business should be proceeded with. When we have other remedies and this Motion and discussion can brook delay of a day or two or three days, we can take it up, and the Proclamation is also coming up for discussion. So I do not see that there is such a necessity that Members should feel in a mood not to proceed with any other business unless this is disposed of first.

Therefore, I fail to appreciate that urgency which is needed in such a motion and I am sorry I have to withhold consent to this Motion.

## COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

### SIXTY-FOURTH REPORT

**Shri Ramachandra Reddi (Nellore):**  
I beg to present the Sixty-fourth Report of the Committee on Private Members' Bills and Resolutions.

\*CORRECTION OF ANSWERS TO STARRED QUESTIONS Nos. 2589 AND 2608 DATED 28TH MAY, 1956.

### MOTOR VEHICLES (AMENDMENT) BILL

**The Minister of Railways and Transport (Shri Lal Bahadur Shastri):** Mr. Deputy-Speaker, Sir, I beg to move:

"That the Bill further to amend the Motor Vehicles Act, 1939, as reported by the Joint Committee, be taken into consideration."

As the House is aware, the Bill has been brought up with the purpose of removing the defects revealed in practice during the last 15 years or so that the Motor Vehicles Act has been in operation and to facilitate the development of motor transport generally in the country in view of the demands created by large-scale development of industries. The Bill also contains provisions for the implementation of the schemes of State Governments for nationalisation of motor transport services.

The problem of transport is of the utmost importance for the country. I have always laid stress on the co-ordination of various means of transport, and some progress has also been made in this direction. A committee is already functioning on the shipping side in this regard, and this Bill, when enacted, would go far to help in the development of road transport. I would now like to refer, briefly, to the changes proposed to be made in